

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 41 of 2014**

**Dated : 17<sup>th</sup> September, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Steel Authority of India Ltd. .... Appellant**

**Versus**

**Central Electricity Regulatory Commission & Anr.**  
**.....Respondent(s)**

**Counsel for the Appellant (s): Mr. M.G. Ramachandran**  
**Ms. Swagatika Sahoo**

**Counsel for the Respondent(s): Mr. M.S. Ramalingam for R-1**

**ORDER**

Admit. Issue notice. Mr. M.S. Ramalingam takes notice on behalf of the Central Commission. Notice to be issued to the other Respondents returnable on 17.10.2014. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the matter on **17.10.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Ts/js